NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH NEW DELHI**

C. P. NO. 120(ND)09 CA. NO.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

Fac R1822

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY: Sh. Neelamber Agarwal and Ors. V/s. Neel Padam Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

SIGNATURE REPRESENTATION DESIGNATION S.NO. Jayout K. Mehta, Adv Rajesh P. Adv Aditya Sarin, Adv Suveni Bragat, Adv Shaday Forasaf

ORDER

Ld. Counsels confirm that the sale deed in favour of 76 purchasers can be executed. With respect to the other purchasers, the accounts have to be verified. Both parties are directed to sit with their accountants and confirm whether the entire sale proceeds have been paid by the other proposed purchasers.

Contd/-....

souceaf



- 2. The draft sale deed shall be filed within two days and as proposed by the ld. Counsels, an independent person shall be appointed by this Bench for presenting the same in the office of the Sub-Registrar. This is without prejudice to the rights of the parties who assert that they are/should be in charge of the affairs of the company.
- 3. To come up on 20.09.2016 for filing of the draft sale deed and on 26.09.2016 for making available the list of other purchasers who have made full payment.

(Ina Malhotra) Member Judicial